NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO.243/Chd/CHD/2017

In the matter of:

Hardyal Singh Mann ...Petitioner

Vs.

Chandigarh Overseas Private Ltd. & Ors. ....Respondents

Present: Mr.Gaurav Mankotia, Advocate for petitioner

Dr.Rajansh Thukral, Advocate for Respondent Nos.1 to 4

As per office report, Power of Attorney has been filed by learned counsel for respondents. Learned counsel for respondents has, however, stated that he has also filed an application challenging maintainability of the petition but the same has not been listed.

Matter is, however, adjourned for arguments to 05.04.2018. Misc. application filed, if any, will be taken up as and when the same is listed.

Sd/-(Justice R.P. Nagrath) Member(Judicial)

February 07, 2018